

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.204-IA/194(AHM)2021

ITEM No.205- IA 522 of 2020

ITEM No.206- IA/217(AHM)2021

ITEM No.207- IA/326(AHM)2021 in IA/217 of 2021

in

CP(IB) 272 of 2019

Proceedings under Section 7 IBC

IN THE MATTER OF:

Clematis Trading Co Pvt Ltd & Ors

.....Applicant

V/s

ACTIF Corporation Ltd

.....Respondent

Order delivered on: 22/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant/RP	: Mr. Nandish Chudgar Adv. in IA/194(AHM)2021
For Bank of India	: Mr. Rishi Badraj , Adv. for Mr. Ashish Rana, Adv.
For Intervener	: Mr. Lokesh Malik Adv., Mr. Prateek Gupta Adv.
For the Respondent	: Mr. Rajiv Chawla Adv. for Mr. Arjun Sheth Adv. in IA 522/20 for RP Mr. Vaibhav Tyagi, Adv. in IA 522 of 2020 R-6 to 9
RP in Person	: Mr. Vindokumar Ambavat
For Secured FC	: Mr. Dhaval Salva, Adv. a.w Ms. Disha Moha, Adv.
For Bank of India	: Mr. Anurag Singh, Adv. in IA 522 of 2020

ORDER

IA/194(AHM)2021, IA 522 of 2020, IA/217(AHM)2021 & IA/326(AHM)2021 in IA/217 of 2021

Proxy counsel for the Bank of India seeks adjournment on the ground that arguing counsel is not available today. It is observed that the applicant has been delaying the hearing. He is directed to appear on the next date of hearing with facts and argue the matter, including filing reply, failing which the matter would be decided on its merits based on submissions made.

List for further consideration on 30.07.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)